

CORONERS.

ACT No. XLV. OF 1850.

[*Passed on the 27th December, 1850.*

*Empowers Coroners to hold inquests on bodies within their jurisdiction, whether the cause of death occurred within or without the jurisdiction.*

Act to declare the Law as to the jurisdiction of Coroners.

For removal of doubts as to the jurisdiction of Coroners, It is declared and enacted as follows:

I. In all cases in which an inquest ought to be holden on any body lying dead within the jurisdiction of any Coroner, appointed for any place within the Territories under the Government of the East India Company, the Coroner having jurisdiction where the body is lying dead, has power to hold and shall hold such inquest; and every such inquisition taken before him is valid, whether or not the cause of death arose within his jurisdiction.